

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
*[Through Physical hearing/VC Mode (Hybrid)]*

**ITEM No.01**  
**C.P. (IB)No.13/BB/2024**

**IN THE MATTER OF:**

M/s. Vistra ITCL (India) Ltd. ... Petitioner  
Vs.  
M/s. Seista Hospitality Services Ltd. ... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on: 08.07.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri Abhijit Atur with Ms. Athulya M.P  
For the Respondent : Shri Abhayankar P.

**ORDER**

1. Heard the Ld. Counsels appearing for the Parties.
2. With reference to para 2 of the Order dated 24.06.2024, it is contended by the Ld. Counsel for the Petitioner that the terms of settlement was in the nature of Debenture Purchase Agreement (Annexure-G to the Petition), which is already part of the record. However, a legible copy of the same has been handed over to the Court today.
3. Ld. Counsel for the Petitioner has argued the matter partly.
4. For further arguments, list the case on **30.07.2024**.

**-Sd-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

**-Sd-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**